

talled for power generation at various places in Manipur are not developing the original rated output fully.

(b) The diesel generation engines have been derated due to working for a number of years and maintenance difficulties due to imported spare parts not being readily available.

(c) Does not arise in view of reply to (a) and (b) above.

(d) Yes, Sir.

(e) A scheme for installation of  $2 \times 1000$  KW diesel generating sets at Leimakhong during 1971-72 is under consideration.

#### Appointment of Members of Manipur Bar Association to judicial posts in Manipur

5355. SHRI N. TOMBI SINGH: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) what arrangements have been made for the appointment of members of the Manipur Bar Association to the various categories of judicial posts in Manipur;

(b) whether the Manipur Bar Association has submitted any representation in this behalf; and

(c) if so, the main features of the representation and how far the demands have been accepted?

THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE): (a) Appointments to the various categories of judicial posts in Manipur are made under sections 17, 18 and 19 of the Manipur Courts Act, 1955 under which members of the Bar are also eligible to be considered. Appointments are made by the Lt. Governor after consultation with the Judicial Commissioner.

(b) and (c) But for the fact that recently the Manipur Bar Association agitated for the appointment of a local member of the Bar to the post of District Judge, there was no representation from them in this behalf recently. The post of Additional District and Sessions Judge, Manipur, is already held by a person appointed from the Manipur Bar. The Bar Association wanted the post of District Judge also to be filled by a local member of the Bar. This could not be accept-

ed as it was felt that in making the appointments there should be a balance between the Service and the Bar.

#### मध्य रेलवे के झांसी जंक्शन पर कलात्मक वस्तुओं की दुकान का ठेका

5356. श्री गंगा सिंह: क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या मध्य रेलवे के झांसी जंक्शन पर कलात्मक वस्तुएँ बेचने की दुकान का ठेका 9000 रूपयों में दिया गया था परन्तु अब वही दुकान उक्त ठेकेदार के माई को आधी से भी कम राशि पर दे दी गई है; और

यदि हाँ, तो यह ठेका किन नियमों के अधीन दिया गया है जबकि अब भी उसके लिए अधिक धनराशि प्राप्त हो सकती है ?

रेल मंत्री (श्री हनुमन्तैया): (क) और (ख). 1968 से पहले सफल टेंडर दाताओं ने 9000 रुपये से अधिक का प्रस्ताव किया था लेकिन वे ठेका प्रारम्भ होने से या तो पहले ही हट गये या प्रारम्भ होने के बाद उसे छोड़ दिया क्योंकि वह लाभप्रद नहीं था।

21-5-68 से यह ठेका तीन वर्ष की अवधि के लिए सबसे ऊँचा टेंडर देने वाले को 5501 रु० वार्षिक लाइसेंस फीस पर दे दिया गया लेकिन ठेकेदार ने 21-12-1969 को वह ठेका छोड़ दिया। टेंडर फिर से मांगे गए और सबसे ऊँची बोली बोलने वाले को यह ठेका जनवरी, 1970 में 3350 रु० वार्षिक लाइसेंस फीस पर दे दिया गया। वह पुराने ठेकेदार का माई है।

#### Workload for Accounts Clerks in P.F. Sections of Headquarters and Divisional Offices

5357. SHRI RAMAVATAR SHASTRI: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have experienced that Accounts Clerks working in P. F. Section of the Divisional Accounts Offices, particularly of the Danapur Division of